

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

IN THE MATTER OF:
Mona Portfolio Ltd.

CP (IB) No. 155/Chd/Pb/2023

...Petitioner-Financial Creditor

Versus

B & G Power Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 18.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Naman Singhal, Advocate

For the Respondent : Mr. Sultan Singh Gill, Advocate

ORDER

A date is requested by the Ld. Counsel for the respondent-Corporate debtor for filing the vakalatnama as well as reply. Let the same be done within two weeks with a copy in advance to the counsel opposite failing which their right to reply will be struck off. Last opportunity is granted.

In the meantime, in view of the order dated 08.11.2023, the respondent-Corporate debtor is directed not to dispose of the assets of the Company till the next date of hearing.

List the matter on 29.05.2024 for consideration.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)